

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3691
TO BE ANSWERED ON 25th MARCH, 2022**

SALE OF EXPIRED SOFT DRINKS

**3691. SHRIMATI VANGA GEETHA VISWANATH:
SHRI KOTHA PRABHAKAR REDDY:
SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a team of officials of the Food Safety Department are conducting regular checks/raids in godowns of manufacturers of branded soft drinks in various States/UTs including Andhra Pradesh and Telangana;
- (b) if so, whether these manufacturers were found selling products that had crossed the expiry dates, distributing them to shops, Tasmac bars, etc., violating manufacturing protocols and using unlicensed products; and
- (c) if so, the details thereof during the last seven years along with the number of cases filed/solved/penalty imposed along with the other corrective steps being taken in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Food Safety and Standards Authority of India (FSSAI) has informed that, standards of carbonated water are notified in sub-regulation 2.10.6 (1) of Food Safety and Standards (Food Products Standards & Food Additives) Regulations, 2011. The tolerance limits for metal contaminants in carbonated water are prescribed in Regulation 2.1.1(2) of Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011. All Food Business Operators manufacturing carbonated beverages are required to ensure conformance to the prescribed standards.

The implementation and enforcement of Food Safety and Standards (FSS) Act 2006, Rules and Regulations primarily lies with the State/UT Governments. Regular surveillance, monitoring, inspection and sampling of food products are carried out by Food Safety Officers

of States/UTs and penal action is taken against the defaulting Food Business Operators (FBOs) as per the provisions of FSS Act, 2006, Rules and Regulations.

FSSAI has provided financial assistance to States/UTs for strengthening of Food Safety eco-system under MoUs. The performance of States/UTs towards improving Food Safety Eco-system is monitored quarterly through meetings of Central Advisory Committee, Video Conferencing and States' visits. Further, FSSAI advises Commissioners of Food Safety of States/UTs to carry out targeted enforcement and surveillance drive to check compliance of food products including soft drinks.

As per the reports received from State/UT Governments, the details of samples of various food products, including soft drinks, analysed, found non-conforming and action taken during the last seven years i.e. year 2014-2015 onwards in respect of all food articles, including soft drinks is as below:

Year	No. of samples analyzed	No. of samples found non-conforming	No. of Civil/Criminal cases Launched	Convictions	No. of cases in which Penalties imposed
2014-15	75282	14716	10675	1402	2795
2015-16	72499	16133	9979	540	3669
2016-17	78340	18325	13080	1605	4757
2017-18	99353	24262	15121	5198	7627
2018-19	106459	30415	21363	701	12734
2019-20	118775	29589	32093	828	18674
2020-21	107829	28347	28064	506	15323

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